

Central Administrative Tribunal
Principal Bench

O.A. 1909/2000

New Delhi this the 6th day of October, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Jagdish Mehto,
S/o Shri Laxman Mehto,
R/o 1-81, Type-I, Krishi Kunj,
IARI, New Delhi-12.

... Applicant.

(By Advocate Shri Chittranjan Hati)

Versus

1. Union of India through
the Secretary,
Ministry of Agriculture,
Krishi Bhawan, New Delhi.

2. ICAR through its Secretary,
Krishi Bhawan, N. Delhi.

3. IARI, through its Director,
Pusa, New Delhi-12.

... Respondents.

(By Advocate Ms. Geetanjali Goel with Shri Yashwant
Kumar, Law Officer)

O R D E R

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Learned counsel for the respondents has handed over a copy of the order dated 5.10.2000. In view of this order, learned counsel has stated that nothing further survives in the O.A. Shri Chittaranjan Hati, learned counsel agrees with this submission of the respondents.

2. In the above facts and circumstances of the case, Shri Chittaranjan Hati, learned counsel seeks permission to withdraw the O.A. as having become infructuous. Noting the above facts, the O.A. is dismissed as having become infructuous. *No costs*

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

SRD